

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 976/96.

Dt. of Decision: 16-08-96.

Gummadi Kanamamma

.. Applicant.

vs

1. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.
2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad.
3. The Dy.Chief Mech.Engineer,
Guntupalli Wagon Workshop,
SC Rly, Guntupalli,
Krishna District.

.. Respondents.

Counsel for the Applicant : Mr. P.Krishna Reddy.

Counsel for the Respondents : Mr. K.Siva Reddy, SC Per Rlyy.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.)

Hear Mr.R.Krishna Reddy, learned counsel for the applicant and Mr.K.Siva Reddy, learned counsel for the respondents.

2. A land measuring of acres 2-00 in R.S.No.201/2 situated in Elaprelu Village, Ibrahimpatnam Mandal, Krishna District was owned by the mother of the applicant and is stated to have been acquired under award No.4/75 passed on 20-03-75 for the purpose of

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Construction of the Wagon Workshop, Guntupalli. It is further stated that the applicant's family is mainly living on agriculture and there is no other source of living. The applicant submits that the guidelines of the Railway Board's letter dt. 31-12-82/1-1-83 provides for rehabilitation of persons whose land was acquired for the construction of Carriage Repair Shed at Guntupalli by giving a job to the land losers or his wards. The applicant submits that a similarly placed applicant in OA.765/88 decided on 18-7-90, and in OA.841/88 decided on 18-9-90, on the file of this Bench, were given job on the land losers quota. She also prays for similar relief in this OA.

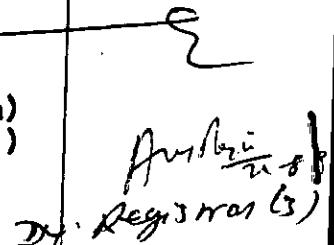
3. Nowhere in the OA it is stated that the applicant has filed any representation in this connection to the authorities. Though the learned counsel for the applicant submits that he will check up the position, it is not necessary to wait till he checks the position as disposing of the application at this stage will be more beneficial to the applicant by directing the respondents to dispose of the representation if already filed and in case it is not filed the applicant may file a representation now which may be disposed of in accordance with rules.

4. In the result, the following direction is given:-

The applicant may file a representation, if she has not filed a representation already in regard to the request for the job. In case she has already filed a representation the same should be brought to the notice of the respondents (R-3). If such a representation is received by R-3 the same should be disposed of in accordance with the rules taking due note of the directions given by this Tribunal in OA.765/88 and OA.841/88. The applicant while submitting a fresh application or resubmitting her earlier representation to R-3 shall also file a copy of the judgement in OA. 765/88 and OA.841/88 to R-3.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(R.Rangarajan)
Member(Admn.)


Dated : The 16th August 1996.
(Dictated in Open Court)

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Copy to:-

1. The General Manager, S.C.Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Railnilayam, Secunderabad.
3. The Dy. Chief Mech. Engineer, Guntupalli Wagon Workshop, S.C.Railway, Guntupalli, Krishna District.
4. One copy to Sri. P.Krishna Reddy, Advocate, CAT, Hyd.
5. One copy to Sri. K.Siva Reddy, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

CA/

DA 976/96

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : MCA)

DATED:

16/8/96

ORDER/JUDGEMENT

B.A. NO/R.A./C.A. NO.

IN

B.A. NO.

976/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

* * *

A/w 2pm 9/86 to 13-
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केन्द्रीय प्रशासनिक अधिकारा Central Administrative Tribunal प्रेषण/DESPATCH 28 AUG 1996 हैदराबाद आधिकारी H. A. DESPATCH
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